- (c) whether it is a tact that these projects are likely to safeguard the horror o1 floods. environment friend!) and cheaper than the thermal power plants: and
- (d) it so, the Stales where Goxernment have taken concrete steps to start these projects?

THE MINISTER OF STATE IN If IE MINISTRY OF POWER SHRIMATI JAVA WANTI MEHTA): (a) The energy availability during the period April. 2000to June. 2000 was 114674 MU against a requirement 124059 thus shortage of 9358 MU (7.6%),

- (b)Small Hydio Projects located on small rivers/streams are generally considered very useful for meeting the power requirement of fat-flung and remote areas not connected by the grid.
- (c) Small hydro projects are environment friend!) but are not envisaged for flood eontorl. As these projects are located generally in remote hills terrain, the cost of installation per MW is generally higher than medium and major hydro projects and also thermal projects,
- (dj Small hydro power projects have the potential of meeting power requirements in an economical manner in remote and isolated areas. These projects also have the advantage of short gestation periods. Ministry tit Non-conventional Energy Sources is promoting development of small hydro power (SUP) projects in the entire country and provides various financial incentives for the development of these projects which include support for detailed survey and investigation, detailed project report preparation, capital subsidy to the State sec or projects, interest subsidy to commercial projects and financial support tor the renovation and modernation of old SUP protects.

## Amendments in Electricity Acts to Discourage Power Theft

- 1203. DR. PASARI NARAYANA RAO: Will the Minister of POWER be pleased to state'
  - (a) the provisions in the Electricity Acts to prevent power thefts;
  - (e) whether the punishment is sufficient to act as deterrent; and
  - (e) if not, what amendments Government propose to make in this

regard with mandatory imprisonment of at least six months to discourage newer dusts going on unabated by the industrialists as well as slum dwellers throughout the country.'

THE MINISTER OP STATE IN THE MIKISTRY OF POWER (SSIR1MATI JAYAWANTI MEHTA): (a) to (e) The theft of energy is covered under section 39 of the Indian electricity Act, 1910. Under this provision, whoever: dishonestly extracts/consumes or uses any energy shall be punishable with imprisonment for a term which may extent to 3 years or with fine which shall not be less than Rs. 1000/ - or with both. Further under section 39A, whosoever attempts to commit or abets an offence punishable under Section 39 shall, notwithstanding anything contained m Section 116 of Indian Penal code, be published with penalty provided for the offence.

(b) Suggestions have been received for making the provisions relating to the ft more stringent. The dial! of the new Electricity Bill received from the NCAER. the consultant engaged for this purpose. has more stringent provisions.

## **NEW Guarantee Scheme for Power Projects**

1204 SHRI K. KALAVENKATA RAO: Will the Minister of POWER r>e pleased to State.

- (a) the details of the new guarantee scheme for power projects announced by the Prime Minister in Lisbon, on 28th June. 2(1(10; and
- (b) the response received. if any from the European countries for bidding in or power generation on transmission companies?

THE MINISTER OF STATE !N THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (h) The Prime Minister, in his speech delivered at she India-European Union Business Summit at Lisbon, Portugal on June 27. 2000 announced that the Government is willing to consider a new guarantee structure for large transmission project and power purchase systems as well as accelerating the international competitive bidding (ICB) process for renovation and moderns of the country's power generating companies. It is still too early to expect a response.